

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-105

IB-375/PB/2018

New IA/2975/2024, New IA/2973/2024

IN THE MATTER OF:

M/s. Bipin Industries Pvt. Ltd.

....Applicant

Vs.

M/s. ABW Infrastructure Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 06.06.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Sarad Kumar Sunny, Adv. Keshav Mann in
New IA/2973/2024

Adv. Merlin Mathew in New IA/2975/2024

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2975/2024:-

This is an application filed under Section 60(5) of the IBC, 2016 read with Rule 11 of the NCLT Rules, 2016 seeking condonation of delay in filing the claim by the Applicant before the Resolution Professional. Heard the submission made by Ld. Counsel on behalf of Applicant. Issue notice to the Respondent (RP) for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List this application on **02.08.2024**.

New IA/2973/2024:-

List this application on **01.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)